

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)
RATIFIED MINUTES OF THE NORMS COMMITTEE-II MEETING NO.07/81
HELD ON 28.06.2016

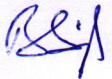
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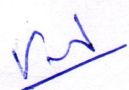
- (i) For information of exporters, Norms Committee-II handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 72 to 76, 78 to 80, 85. Communications in respect of cases/pertaining to NC-II may be sent to email address: nc2.dgft@nic.in
- (ii) In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/ Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars No. 50/2009-2014 (RE 2010) dated 28th December, 2011, Policy Circular No.14(RE-2012/2009-14, dated 4th February, 2013 and O.M. No. 01/92/180/Misc./AM.13/PC-VI/10 dated 15.04.2014 or any other provisions under FTP/HBP for EODC.

The Meeting No. 07/81 dated 28.06.2016 of Norms Committee-II for the year 2016-17 was held on 28.06.2016 under the Chairmanship of Shri Jaikant Singh, Additional Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1.	Shri K.K. Tewari, Industrial Adviser	DHI
2.	Shri S.K. Jain, D.O.	DIPP
3.	Shri S.K. Bhatnagar, Deputy Industrial Adviser	MOS
4.	Shri K.S. Sodhi, Asstt. Director (ME)	MSME
5.	Shri Vinod Kumar Kashyap, FTDO	DGFT

Minutes of the Meeting No. 07/81 ated 28.06.2016 are confirmed by the members.


बलजीत सिंह/BALJIT SINGH
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य विभाग/Deptt. of Commerce
 भारत सरकार/Govt. of India
 उद्योग भवन, नई दिल्ली
 Udyog Bhawan, New Delhi


विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
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1	Case No.:2/8/81-ALC2/2013	Party Name:EPSILON BATTERIES PVT. LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date: 09.08.2016
	Decision : NC observed that case has been referred to MoEF for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

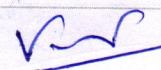
2	Case No.:1/23/81-ALC2/2013	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00387/AM14/	RLA File :32/21/040/00032/AM14/	Lic.No/Date:3210063581 29.05.2013	Defer Date: 09.08.2016
	Decision : NC observed that case has been referred to MoD for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

3	Case No.:9/23/81-ALC2/2015	Party Name:JMW INDIA (P) LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00484/AM16/	RLA File :05/23/040/00060/AM14/	Lic.No/Date:0510355879 31.05.2013	Defer Date: 09.08.2016
	Decision : NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to CLA, Delhi to forward two sets of application at the earliest. The case stands deferred to 09.08.2016.			

4	Case No.:1/14/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00206/AM14/	RLA File :07/24/040/00155/AM14/	Lic.No/Date:0710098022 03.09.2013	Defer Date: 09.08.2016
	Decision : NC observed that clarification from RA is still awaited regarding whether the AA has been issued on repeat basis inspite of Reminder to RA, Bangalore. NC decided to wait for reply of the and defer the case. The case stands deferred to 09.08.2016.			

5	Case No.:62/2/81-ALC2/2014	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00063/AM15/	RLA File :03/94/040/00901/AM14/	Lic.No/Date:0310767077 21.01.2014	Defer Date: 09.08.2016


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Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 09.08.2016.

Case No.: 66/2/81-ALC2/2014	Party Name: CROMPTON GREAVES LIMITED,	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00067/AM15/	RLA File :03/94/040/00498/AM14/	Lic.No/Date:0310767749 24.01.2014	Defer Date: 09.08.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

Case No.: 17/2/81-ALC2/2014	Party Name: VSM VENTURE CONTROL SYSTEMS P.LTD	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00018/AM15/	RLA File :05/24/040/00410/AM14/	Lic.No/Date:0510378008 03.02.2014	Defer Date: 09.08.2016
Decision : NC observed that the case has been referred to MIT for comments.NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

Case No.: 61/7/81-ALC2/2016	Party Name: SAGE METALS LTD.	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Closed
HQ File :01/81/050/00163/AM17/	RLA File :05/24/040/00417/AM14/	Lic.No/Date:0510378028 03.02.2014	
Decision : CLA, Delhi vide letter No.05/24/40/417/AM14/ZALC-II/CLA dated 03.02.2014 has informed that above AA has been issued under Para 4.7.1 of HBP-2009-2014(Vol.I) on Repeat Basis as per decision of Norms Committee taken in Meeting No.13/81-ALC2/2013 dated 10.09.2013. Based on the RA information, NC decided to close the case. RA may take necessary consequential action accordingly.			

Case No.: 48/2/81-ALC2/2014	Party Name: VINDHYA TELELINKS LTD.,	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00049/AM15/	RLA File :11/24/040/00008/AM14/	Lic.No/Date:1110027893 12.02.2014	Defer Date: 09.08.2016
Decision : NC observed that the case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments. The case stands deferred to 09.08.2016.			

Case No.: 12/2/81-ALC2/2014	Party Name: BHANSALI CABLES & CONDUCTORS (P)	Meet No/Date: 7/81-ALC2/2016	Status: Deferred
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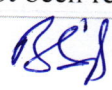
	LTD.,	28.06.2016	
HQ File :01/81/050/00013/AM15/	RLA File :05/23/040/00075/AM14/	Lic.No/Date:0510379333 13.02.2014	Defer Date: 09.08.2016
Decision : NC observed that the case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments.			
The case stands deferred to 09.08.2016.			

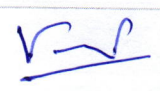
11	Case No.:24/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00025/AM15/	RLA File :05/23/040/00537/AM13/	Lic.No/Date:0510380166 24.02.2014	Defer Date: 09.08.2016
Decision : NC observed that the case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments.				
The case stands deferred to 09.08.2016.				

12	Case No.:86/2/81-ALC2/2014	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00087/AM15/	RLA File :05/23/040/00265/AM13/	Lic.No/Date:0510380165 24.02.2014	Defer Date: 09.08.2016
Decision : NC observed that the case has been referred to DoT for comments. NC decided to send a reminder to DoT to expedite the comments.				
The case stands deferred to 09.08.2016.				

13	Case No.:1/2/81-ALC2/2014	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00002/AM15/	RLA File :34/24/040/00001/AM15/	Lic.No/Date:3410039725 03.04.2014	Defer Date: 09.08.2016
Decision: NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to RA, Vadodara to forward two sets of application at the earliest.				
The case stands deferred to 09.08.2016.				

14	Case No.:4/23/81-ALC2/2015	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00479/AM16/	RLA File :07/24/040/00046/AM15/	Lic.No/Date:0710104232 20.05.2014	Defer Date: 09.08.2016
Decision: NC observed that correct copy of the application on the subject AA of the company has not been received. NC decided to request to RA, Bangalore to forward two sets of correct				


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copy of the application at the earliest.

The case stands deferred to 09.08.2016.

15	Case No.:29/11/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00343/AM15/	RLA File :34/24/040/00013/AM15/	Lic.No/Date:3410040368 16.07.2014	Defer Date: 09.08.2016
Decision: NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

16	Case No.:3/23/81-ALC2/2015	Party Name:ANAND TEKNOVA AIDS ENGINEERING INDIA LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00478/AM16/	RLA File :31/83/040/00093/AM15/	Lic.No/Date:3110064619 25.07.2014	Defer Date: 09.08.2016
Decision: NC observed that deficiency letter of MSME sent to company on 27.04.2016 followed with reminder dated 13.06.2016. NC decided to wait for the reply and defer the case.				
The case stands deferred to 09.08.2016.				

17	Case No.:6/11/81-ALC2/2014	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00320/AM15/	RLA File :04/24/040/00091/AM15/	Lic.No/Date:0410159116 28.07.2014	Defer Date: 09.08.2016
Decision: NC observed that case has been referred to DoT for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

18	Case No.:36/11/81-ALC2/2014	Party Name:INDO COOL COMPOSITES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00350/AM15/	RLA File :04/24/040/00101/AM15/	Lic.No/Date:0410159126 01.08.2014	Defer Date: 09.08.2016
Decision: NC observed that comments of C&PC received in the above case are not satisfactory for ratification of the norms and needs further examination.				
The case stands deferred to 09.08.2016.				

19	Case No.:2/11/81-ALC2/2014	Party Name:TTP	Meet No/Date:7/81-	Status:
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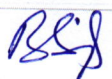

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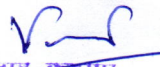
	TECHNOLOGIES PRIVATE LIMITED	ALC2/2016 28.06.2016	Deferred
HQ File :01/81/050/00316/AM15/	RLA File :07/24/040/00170/AM15/	Lic.No/Date:0710106521 25.08.2014	Defer Date: 09.08.2016
Decision: NC observed that application on the subject AA of the firm has not been received as yet. NC decided to send the reminder to RA, Bangalore to forward two sets of application at the earliest.			
The case stands deferred to 09.08.2016.			

	Case No.:16/23/81-ALC2/2015	Party Name:CASABLANCA INDUSTRIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00491/AM16/	RLA File :05/23/040/00243/AM15/	Lic.No/Date:0510391111 12.09.2014	Defer Date: 09.08.2016
20	Decision: NC observed that application on the subject AA of the company has not been received as yet. NC decided to send the reminder to CLA, Delhi to forward two sets of application at the earliest.			
	The case stands deferred to 09.08.2016.			

Case No.: 36/7/81-ALC2/2016	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:7/81- ALC2/2016 28.06.2016	Approved
HQ File :01/81/050/00138/AM17/	RLA File :05/24/040/00321/AM15/	Lic.No/Date:0510391636 17.10.2014	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/53/2016-TSW/21 dated 28/06/2016 as under:			
21	1. Words “containing 21.93 MT of C.R. Stainless Steel Grade 410-2B” may be suffixed with the description of export item at Sl. No. 1. 2. Words “containing 54.386 MT of C.R. Stainless Steel Grade 210-2B” may be suffixed with the description of export item at Sl. No. 2. 3. Words “of relevant grade & thickness” may be suffixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 24.123 MT & 59.825 MT respectively as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 & 2 respectively.		
RA may take suitable consequential action accordingly.			

Case No.:10/23/81-ALC2/2015	Party Name:URETHANE ELASTOMERS	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
22	HQ File :01/81/050/00485/AM16/	RLA File :04/24/040/00199/AM15/	Lic.No/Date:0410159708 11.11.2014 Defer Date: 09.08.2016
Decision: NC observed that deficiency letter of MSME sent to company on 27.04.2016 followed with reminder dated 13.06.2016. NC decided to wait for the reply and defer the			


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case.

The case stands deferred to 09.08.2016.

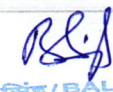
23	Case No.: 15/23/81-ALC2/2015	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00490/AM16/	RLA File :07/24/040/00276/AM15/	Lic.No/Date:0710106979 14.11.2014	Defer Date: 09.08.2016
Decision: NC observed that comments of C&PC received in the above case are not satisfactory for ratification of the norms and needs further examination.				
The case stands deferred to 09.08.2016.				

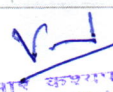
24	Case No.: 35/17/81-ALC2/2014	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00570/AM15/	RLA File :34/24/040/00214/AM15/	Lic.No/Date:3410040713 24.11.2014	Defer Date: 09.08.2016
Decision: NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

25	Case No.: 56/17/81-ALC2/2014	Party Name:LM WIND POWER BLADES (INDIA) PVT. LTD	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00591/AM15/	RLA File :07/24/040/00323/AM15/	Lic.No/Date:0710107176 12.12.2014	Defer Date: 09.08.2016
Decision: NC observed that comments of C&PC received in the above case are not satisfactory for ratification of the norms and needs further examination.				
The case stands deferred to 09.08.2016.				

26	Case No.: 13/23/81-ALC2/2015	Party Name:METENERE LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00488/AM16/	RLA File :05/24/040/00423/AM15/	Lic.No/Date:0510392478 18.12.2014	Defer Date: 09.08.2016
Decision: NC observed that deficiency letter of MSME sent to company on 27.04.2016 followed with reminder dated 13.06.2016. NC decided to wait for the reply and defer the case.				
The case stands deferred to 09.08.2016.				

27	Case No.: 41/7/81-ALC2/2016	Party Name:SWIFTMET WIRE	Meet No/Date:7/81-	Status:
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Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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विनोद कुमार कश्यप
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		& RESIN PVT. LTD	ALC2/2016 28.06.2016	Deferred
HQ File :01/81/050/00143/AM17/	RLA File :05/24/040/00243/AM15/		Lic.No/Date:0510392802 13.01.2015	Defer Date: 9.8.2016
Decision: Representative of DIPP present in the meeting informed that copy of the application not received by them. NC decided to send the copy of the application to DIPP for comments and defer the case.				
The case stands deferred to 09.08.2016.				

28	Case No.:26/17/81-ALC2/2014	Party Name:MAK CONTROLS AND SYSTEMS PVT LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00561/AM15/	RLA File :32/21/040/00162/AM15/	Lic.No/Date:3210077400 21.01.2015	Defer Date: 09.08.2016
Decision: NC observed that the reply of the firm has been referred to DoT for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

29	Case No.:12/23/81-ALC2/2015	Party Name:SHIVA STAINLESS STEEL PVT. LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Closed
	HQ File :01/81/050/00487/AM16/	RLA File :05/24/040/00494/AM15/	Lic.No/Date:0510393139 11.02.2015	
Decision: CLA, Delhi vide letter No.05/24/40/494/AM15/ZALC-II/CLA dated 11.02.2015 has informed that above AA has been issued under Para 4.7.1 of HBP-2009-2014(Vol.I) on Repeat Basis as per decision of Norms Committee taken in Meeting No.18/81-ALC2/2013 dated 19.11.2013. Based on the RA information, NC decided to close the case.				
RA may take necessary consequential action accordingly.				

30	Case No.:8/5/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00108/AM16/	RLA File :07/24/040/00487/AM15/	Lic.No/Date:0710107977 31.03.2015	Defer Date: 09.08.2016
Decision: NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

31	Case No.:7/5/81-ALC2/2015	Party Name:TATA POWER SOLAR SYSTEMS LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00107/AM16/	RLA File :07/24/040/00470/AM15/	Lic.No/Date:0710108018 15.04.2015	Defer Date: 09.08.2016

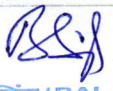
Decision: NC observed that case has been referred to MNRE for comments. NC decided to wait for their comments and defer the case.

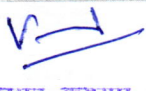
The case stands deferred to 09.08.2016.

32	Case No.:7/23/81-ALC2/2015	Party Name:DIANA METALS	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00482/AM16/	RLA File :04/24/040/00002/AM16/	Lic.No/Date:0410160412 16.04.2015	Defer Date: 09.08.2016
Decision: NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.				

33	Case No.:20/7/81-ALC2/2016	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG P.LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00122/AM17/	RLA File :07/24/040/00489/AM15/	Lic.No/Date:0710108043 16.04.2015	Defer Date: 09.08.2016
Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.				

34	Case No.:8/23/81-ALC2/2015	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Approved
	HQ File :01/81/050/00483/AM16/	RLA File :08/24/040/00020/AM16/	Lic.No/Date:0810135077 22.04.2015	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/53/2016-TSW/34 dated 28/06/2016 as under: 1. 3LPE/3LPP Coating thickness in export items at Sl. No. 1 & 2 may be specified as 2.5 mm. 2. Net weights of export items a Sl. No. 1 & 2 may be modified as 3136.1 MT & 1610.30 MT respectively. 3. Words “ of relevant grade & thickness 7.10 mm to 8.40 mm” may be suffixed with the description of Import item at Sl. No. 1 and its quantity may be allowed as 3125.3 MT as 1.05 Kgs./Kg. content in the export item at Sl. No 1 as per SION C-1290. 4. Words “ of relevant grade & thickness 8.70 mm & 9.50 mm” may be suffixed with the description of Import item at Sl. No. 7 and its quantity may be allowed as 1614.7 MT as 1.05 Kgs./Kg. content in the export item at Sl. No 2 as per SION C-1290. 5. Quantities of import item at Sl. No. 2 & 8 may be allowed as 6030.4 Kgs. & 2738.6 Kgs. respectively taking clue from SION C-1290. 6. Quantities of import item at Sl. No. 3 to 6 & 9 to 12 may be allowed as applied for				


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taking clue from SION C-1290.

7. Words “ of relevant grade & thickness 9.50 mm” may be suffixed with the description of Import item at Sl. No. 13 and its quantity may be allowed as 7.733 MT as 1.05 Kgs./Kg. content in the export item at Sl. No 3 as per SION C-593.

RA may take suitable consequential action accordingly.

Case No.:37/8/81-ALC2/2015	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00181/AM16/	RLA File :03/95/040/01064/AM15/	Lic.No/Date:0310795786 08.05.2015	Defer Date: 09.08.2016

Decision : NC decided to send the deficiency letter of the DIPP as per their UO No. 12/53/2016-TSW/35 dated 28/06/2016 as under:

Reply submitted by the firm vide their letter No. LIC:LUT: 1126:TM dated 14.05.2016 has been perused which is not proper and they may be asked to submit the following information:

35

1. Net weights and quantities of import items In Annexure-A do not match with details given in Annexure-B & Annexure-C and the same may be clarified. For example, total length of pipes (Import Items at Sl. No. 1 & 2) in Annexure-A has been indicated as 2525 Meters as against 1634.7 meters in Annexure-B & Annexure-C.
2. Cement lining thicknesses in coated pipes (Risers).
3. Weight of Iron Ore and other indigenous inputs have not been taken in the weight of export product in Annexure-A and the export weight may be corrected after inclusion of weight of all inputs in export product.
4. Detailed calculations/basis for the quantities of import items at Sl. No. 5 to 10, supported by coating/lining thicknesses and coating/lining areas i.e. coating/lining volumes and density, in the export product.
5. Detailed calculations/basis for the quantities of import items at Sl. No 3, 11 & 12.
6. Size of one roll for import item at Sl. No. 11.

The case stands deferred to 09.08.2016.

Case No.:27/8/81-ALC2/2015	Party Name:HICAL NSE ELECTRONICS PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00171/AM16/	RLA File :07/24/040/00057/AM16/	Lic.No/Date:0710108272 27.05.2015	Defer Date: 09.08.2016

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Decision: NC observed that case has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 09.08.2016.

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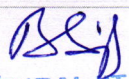
37	Case No.:44/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00188/AM16/	RLA File :05/24/040/00094/AM16/	Lic.No/Date:0510394455 04.06.2015	Defer Date: 09.08.2016
Decision: NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

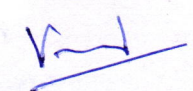
38	Case No.:45/8/81-ALC2/2015	Party Name:MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00189/AM16/	RLA File :05/24/040/00097/AM16/	Lic.No/Date:0510394456 04.06.2015	Defer Date: 09.08.2016
Decision: NC observed that the reply of the firm has been referred to C&PC for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

39	Case No.:26/8/81-ALC2/2015	Party Name:ZENITH PRECISION PVT LTD .,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00170/AM16/	RLA File :07/24/040/00080/AM16/	Lic.No/Date:0710108374 16.06.2015	Defer Date: 09.08.2016
Decision: NC observed that the reply of the firm has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

40	Case No.:19/7/81-ALC2/2016	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Closed
	HQ File :01/81/050/00121/AM17/	RLA File :03/95/040/00799/AM15/	Lic.No/Date:0310796910 26.06.2015	
Decision: RA, Mumbai vide their letter No.03/95/040/799/AM15/170 dated 26.06.2015 has informed that above AA has been issued on Net to Net basis . Based on the RA information, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

41	Case No.:6/23/81-ALC2/2015	Party Name: JAINSON CABLES INDIA PVT. LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Rejected
	HQ File :01/81/050/00481/AM16/	RLA File :08/24/040/00092/AM16/	Lic.No/Date:0810135611 03.07.2015	
Decision: NC observed that DIPP Deficiency letter was issued to the company on 11.03.2016				


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followed by reminder dated 27.04.2016. Since, no reply was received from the company despite reminder, the Norms Committee decided to **reject** the case with direction to company to pay customs duty & applicable interest for EODC.

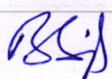
RA may take suitable consequential action accordingly.

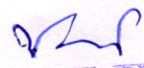
42	Case No.:3/8/81-ALC2/2015	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00147/AM16/	RLA File :34/24/040/00332/AM15/	Lic.No/Date:3410041389 21.07.2015	Defer Date: 09.08.2016
	Decision : RA, Vadodara was requested to intimate the details of license number against which repeat has been granted. The case is pending due to non receipt of information from RA, Vadodara. NC decided to send another reminder to expedite their reply for finalization of norms. The case stands deferred to 09.08.2016.			

43	Case No.:11/23/81-ALC2/2015	Party Name:TBEA ENERGY (INDIA) PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00486/AM16/	RLA File :34/24/040/00123/AM16/	Lic.No/Date:3410041397 23.07.2015	Defer Date: 09.08.2016
	Decision : NC observed that DHI deficiency letter has been sent to firm. NC decided to wait for the reply and defer the case. The case stands deferred to 09.08.2016.			

44	Case No.:10/14/81-ALC2/2015	Party Name:TOSHIBA TRANSMISSION & DISTRIBUTION SYSTEMS	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00275/AM16/	RLA File :09/24/040/00209/AM16/	Lic.No/Date:0910062433 03.08.2015	Defer Date: 09.08.2016
	Decision : NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

45	Case No.:6/14/81-ALC2/2015	Party Name:GLAZIUM FACADES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00271/AM16/	RLA File :31/83/040/00067/AM16/	Lic.No/Date:3110065618 03.09.2015	Defer Date: 09.08.2016
	Decision: NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			


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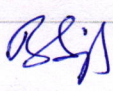

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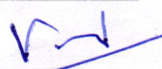
Case No.:18/17/81-ALC2/2015	Party Name:JINDAL SAW LTD	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00341/AM16/	RLA File :05/23/040/00229/AM16/	Lic.No/Date:0510395537 04.09.2015	Defer Date: 09.08.2016
Decision : NC decided to send a deficiency letter to company as per DIPP comments vide UO No. 12/53/2016-TSW/46 dated 28.06.2016. as under:			
46 - Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise. - Total coating/lining areas in export items supported by length and diameters of export items. - Thickness of 3LPP coating, Internal Epoxy & CWC lining & HSS coating in export items - Detailed calculations/basis for the quantities of import items at Sl. No. 2, 4 to 9, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture. - Detailed calculations/basis for the quantities of import items at Sl. No 10 to 17. The case stands deferred to 09.08.2016.			

Case No.:6/17/81-ALC2/2015	Party Name:ZTT INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Rejected
HQ File :01/81/050/00329/AM16/	RLA File :04/24/040/00134/AM16/	Lic.No/Date:0410161005 10.09.2015	
47 Decision: NC observed that DeitY Deficiency letter was issued to the firm on 16.02.2016 followed by reminder dated 27.04.2016. Since, no reply was received from the company despite reminder, the Norms Committee decided to reject the case with direction to company to pay customs duty & applicable interest for EODC.			
RA may take suitable consequential action accordingly.			

Case No.:14/17/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00337/AM16/	RLA File :22/24/040/00039/AM16/	Lic.No/Date:2210015312 17.09.2015	Defer Date: 09.08.2016
48 Decision: NC observed that MSME deficiency letter sent on 12.02.2016 followed with a reminder dated 27.04.2016. Company has sought clarification vide their email dated 21.05.2016 regarding change of description of import item B-153. NC decided to ask company to first submit reply of MSME deficiency letter and defer the case.			
The case stands deferred to 09.08.2016.			

Case No.:54/7/81-ALC2/2016	Party Name:APL APOLLO TUBES LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
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HQ File :01/81/050/00156/AM17/	RLA File :05/25/040/00212/AM16/	Lic.No/Date:0510395707 23.09.2015	Defer Date: 09.08.2016
Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 09.08.2016.			

Case No.: 13/7/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00115/AM17/	RLA File :04/24/040/00162/AM16/	Lic.No/Date:0410161101 12.10.2015	Defer Date: 09.08.2016
50	Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under: Information in respect of S.No. 1, 3, 4, 5, & 11 of Standard Deficiency Letter - Export Product wise. The case stands deferred to 09.08.2016.		

Case No.: 29/7/81-ALC2/2016	Party Name:PREMIER INDUSTRIAL CORPORATION LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00131/AM17/	RLA File :03/95/040/00966/AM15/	Lic.No/Date:0310799451 15.10.2015	Defer Date: 09.08.2016
51	Decision: NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.		

Case No.: 1/17/81-ALC2/2015	Party Name:JST STESALIT TRANSFORMERS PVT.LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Closed
HQ File :01/81/050/00324/AM16/	RLA File :22/24/040/00052/AM16/	Lic.No/Date:2210015342 02.11.2015	
52	Decision : RA, Chandigarh vide letter No. dated 02.06.2016 has informed that AA in above case has been issued on Net to Net basis . Based on the RA information, NC decided to close the case. RA may take suitable consequential action accordingly.		

Case No.: 34/7/81-ALC2/2016	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Approved
53	HQ File :01/81/050/00136/AM17/	RLA File :04/24/040/00179/AM16/	Lic.No/Date:0410161266 03.11.2015
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO			

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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Director, Foreign Trade
विदेश व्यापार महानिदेशालय
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Udyog Bhawan, New Delhi

No. 12/53/2016-TSW/53 dated 28/06/2016 as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5261.7 Kgs. taking clue from Engineering Table 5.

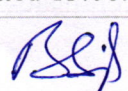
RA may take suitable consequential action accordingly.

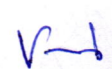
54	Case No.:24/23/81-ALC2/2015	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00499/AM16/	RLA File :04/24/040/00196/AM16/	Lic.No/Date:0410161430 15.12.2015	Defer Date: 09.08.2016
Decision : NC observed that DIPP deficiency letter sent to company on 14.06.2016 and no reply received till date. NC decided to send a reminder to company and defer the case. The case stands deferred to 09.08.2016.				

55	Case No.:2/23/81-ALC2/2015	Party Name:COSMO FERRITES LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00477/AM16/	RLA File :22/24/040/00084/AM16/	Lic.No/Date:2210015383 18.12.2015	Defer Date: 09.08.2016
Decision: NC observed that MSME deficiency letter sent on 7.3.16 followed with a reminder dated 27.04.2016. Company has sought clarification vide their email dated 21.05.2016 regarding change of description of import item B-153. NC decided to ask company to first submit reply of MSME deficiency letter and defer the case. The case stands deferred to 09.08.2016.				

56	Case No.:22/23/81-ALC2/2015	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00497/AM16/	RLA File :34/24/040/00154/AM16/	Lic.No/Date:3410041770 30.12.2015	Defer Date: 09.08.2016
Decision : NC observed that DIPP deficiency letter sent to firm on 27.04.2016 followed with reminder dated 13.06.2016. NC decided to wait for the reply of the firm and defer the case. The case stands deferred to 09.08.2016.				

57	Case No.:23/23/81-ALC2/2015	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00498/AM16/	RLA File :34/24/040/00169/AM15/	Lic.No/Date:3410041771 30.12.2015	Defer Date: 09.08.2016
Decision: NC observed that DIPP deficiency letter sent to firm on 27.04.2016 followed with reminder dated 13.06.2016. NC decided to wait for the reply of the firm and defer the case.				


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The case stands deferred to 09.08.2016.

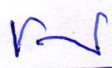
58	Case No.: 27/23/81-ALC2/2015	Party Name: JINDAL SAW LTD	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00502/AM16/	RLA File :05/23/040/00395/AM16/	Lic.No/Date: 0510397166 01.01.2016	Defer Date: 09.08.2016
	Decision: NC observed that DIPP deficiency letter sent to company on 13.06.2016 and no reply received till date. NC decided to send a reminder to company and defer the case. The case stands deferred to 09.08.2016.			

59	Case No.: 21/23/81-ALC2/2015	Party Name: FITEX INDUSTRIES LTD.	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00496/AM16/	RLA File :30/24/040/00037/AM16/	Lic.No/Date: 3010103692 06.01.2016	Defer Date: 09.08.2016
	Decision: NC observed that DIPP deficiency letter sent to company on 15.06.2016 and no reply received till date. NC decided to send a reminder to company and defer the case. The case stands deferred to 09.08.2016.			

60	Case No.: 10/7/81-ALC2/2016	Party Name: BAO STEEL INDIA COMPANY PRIVATE LIMITED,	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00112/AM17/	RLA File :03/94/040/00798/AM16/	Lic.No/Date: 0310801730 12.01.2016	Defer Date: 09.08.2016
	Decision: NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

61	Case No.: 15/7/81-ALC2/2016	Party Name: JINDAL SAW LIMITED	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00117/AM17/	RLA File :05/23/040/00445/AM16/	Lic.No/Date: 0510397408 22.01.2016	Defer Date: 09.08.2016
	Decision: NC decided to send a deficiency letter to company as per DIPP comments vide UO No. 12/53/2016-TSW/46 dated 28.06.2016. as under: 1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise. 2. Detailed calculations/basis for the quantities of import items at Sl. No. 1 & 7, supported by the calculations of their net weights in the export items at Sl. No. 1 & 2. 3. Justification for the import of all grades & thickness of steel coil/plates (import items			


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Uttar Pradesh, New Delhi

at Sl. No. 1 & 7) when the wall thickness and grade of casing pipes (export items at Sl. No. 1 & 2) is known.

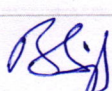
The case stands deferred to 09.08.2016.

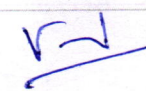
Case No.:6/7/81-ALC2/2016	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00108/AM17/	RLA File :04/24/040/00207/AM16/	Lic.No/Date:0410161578 03.02.2016	Defer Date: 09.08.2016
62	Decision: NC decided to send a deficiency letter to company as per DIPP comments vide UO No. 12/53/2016-TSW/62 dated 28.06.2016. as under: 1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format in respect of export items at Sl. No. 33 to 36. The case stands deferred to 09.08.2016.		

Case No.:18/7/81-ALC2/2016	Party Name:L & T HYDROCARBON ENGINEERING LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00120/AM17/	RLA File :52/24/040/00077/AM16/	Lic.No/Date:5210041765 11.02.2016	Defer Date: 09.08.2016
63	Decision: NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.		

Case No.:50/7/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00152/AM17/	RLA File :03/95/040/00879/AM16/	Lic.No/Date:0310802525 12.02.2016	Defer Date: 09.08.2016
64	Decision: NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.		

Case No.:2/7/81-ALC2/2016	Party Name:DIANA METALS	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00104/AM17/	RLA File :04/24/040/00228/AM16/	Lic.No/Date:0410161606 16.02.2016	Defer Date: 09.08.2016
65	Decision: NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.		


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 Udyog Bhawan, New Delhi


 विनोद कुमार कश्यप
 Vinod Kumar Kashyap
 विदेश व्यापार विकास अधिकारी
 Foreign Trade Development Officer
 विदेश व्यापार महानिदेशालय
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 Udyog Bhawan, New Delhi

The case stands deferred to 09.08.2016.

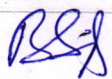
66	Case No.: 3/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00105/AM17/	RLA File :04/24/040/00231/AM16/	Lic.No/Date:0410161615 17.02.2016	Defer Date: 09.08.2016
Decision: NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

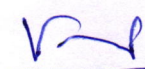
67	Case No.: 4/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00106/AM17/	RLA File :04/24/040/00233/AM16/	Lic.No/Date:0410161617 17.02.2016	Defer Date: 09.08.2016
Decision: NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

68	Case No.: 5/7/81-ALC2/2016	Party Name:STERA ENGINEERING INDIA PRIVATE LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00107/AM17/	RLA File :04/24/040/00232/AM16/	Lic.No/Date:0410161616 17.02.2016	Defer Date: 09.08.2016
Decision: NC observed that case has been referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

69	Case No.: 25/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00127/AM17/	RLA File :03/95/040/00829/AM16/	Lic.No/Date:0310802700 18.02.2016	Defer Date: 09.08.2016
Decision: NC observed that case has been referred to MoS for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

70	Case No.: 1/7/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0410161632	Defer Date:


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N.D. Bhawan, New Delhi

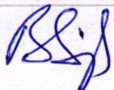

विनोद कुमार कश्यप
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N.D. Bhawan, New Delhi

:01/81/050/00103/AM17/	:04/24/040/00238/AM16/	22.02.2016	09.08.2016
Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under: Information in respect of S.No. 1, 3, 4, 5, & 11 of Standard Deficiency Letter - Export Product wise. The case stands deferred to 09.08.2016.			

Case No.: 7/7/81-ALC2/2016	Party Name: A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Closed
HQ File :01/81/050/00109/AM17/	RLA File :03/94/040/00984/AM16/	Lic.No/Date: 0310802748 22.02.2016	
71 Decision : RA, Mumbai vide letter No.03/94/40/984/AM16/138 dated 22.02.2016 has informed that AA in above case has been issued on Repeat Basis . Based on the RA information, NC decided to close the case. RA may take suitable consequential action accordingly.			

Case No.: 35/7/81-ALC2/2016	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00137/AM17/	RLA File :03/95/040/00756/AM16/	Lic.No/Date: 0310802779 23.02.2016	Defer Date: 09.08.2016
72 Decision : NC observed that case has been referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

Case No.: 23/7/81-ALC2/2016	Party Name: NATIONAL WIRE IMPEX	Meet No/Date: 7/81-ALC2/2016 28.06.2016	Approved
HQ File :01/81/050/00125/AM17/	RLA File :03/95/040/00914/AM16/	Lic.No/Date: 0310802847 25.02.2016	
73 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/53/2016-TSW/73 dated 28/06/2016 as under: Taking clue from SION C-504, Advance Authorization may be ratified as under: 1. Description of import item may be modified as "HR Alloy Steel Wire Rod of relevant grade (size 5.5. mm to 8.00mm) and its quantity may be allowed as 154500 Kgs. as 1.03 Kgs./Kg. content in the export product. RA may take suitable consequential accordingly.			


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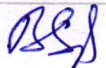
74	Case No.:26/7/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00128/AM17/	RLA File :03/95/040/00818/AM16/	Lic.No/Date:0310802848 25.02.2016	Defer Date: 9.8.2016
	Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

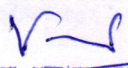
75	Case No.:27/7/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00129/AM17/	RLA File :03/95/040/00857/AM16/	Lic.No/Date:0310803261 11.03.2016	Defer Date: 09.08.2016
	Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

76	Case No.:28/7/81-ALC2/2016	Party Name:PHOENIX INDUSTRIES PVT. LTD	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00130/AM17/	RLA File :03/95/040/00929/AM16/	Lic.No/Date:0310803260 11.03.2016	Defer Date: 09.08.2016
	Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

77	Case No.:9/7/81-ALC2/2016	Party Name:APOLLO INTERNATIONAL LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00111/AM17/	RLA File :05/23/040/00527/AM16/	Lic.No/Date:0510397926 14.03.2016	Defer Date: 09.08.2016
	Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

78	Case No.:37/7/81-ALC2/2016	Party Name:SUPRA QUALITY EXPORTS(INDIA) PVT. LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Approved
	HQ File :01/81/050/00139/AM17/	RLA File :03/95/040/00963/AM16/	Lic.No/Date:0310803265 14.03.2016	
	Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/53/2016-TSW/78 dated 28/06/2016 as under:			


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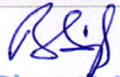
1. Quantity of import item at Sl. No. 1 may be allowed as 187.07 Kgs. on net to net content basis in export product at Sl. No. 1, taking clue form SION C-228.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 1590.078 Kgs. on net to net content basis in export product at Sl. No. 1.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 221.75 Kgs. on net to net content basis in export product at Sl. No. 2, taking clue form SION C-228.
4. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 1667.56 Kgs. on net to net content basis in export product at Sl. No. 2.

RA may take suitable consequential accordingly.

Case No.:33/7/81-ALC2/2016	Party Name:SHARDA MOTOR INDS LTD	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
79 HQ File :01/81/050/00135/AM17/	RLA File :05/24/040/00609/AM16/	Lic.No/Date:0510397957 17.03.2016	Defer Date: 09.08.2016
Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 09.08.2016.			

Case No.:1/1/81-ALC2/2016	Party Name:ARFIN INDIA LIMITED	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
80 HQ File :01/81/050/00545/AM16/	RLA File :08/24/040/00446/AM16/	Lic.No/Date:0810137489 22.03.2016	Defer Date: 09.08.2016
Decision : Representative DIPP informed that copy of the application not received by them. NC decided to forward a copy of the application to DIPP for their comments and defer the case.			
The case stands deferred to 09.08.2016.			

Case No.:14/7/81-ALC2/2016	Party Name:ITP ELECTRONICS PRIVATE LTD	Meet No/Date:7/81- ALC2/2016 28.06.2016	Approved
81 HQ File :01/81/050/00116/AM17/	RLA File :05/23/040/00558/AM16/	Lic.No/Date:0510398058 29.03.2016	
Decision : NC decided to ratify the norms for the above AA on repeat basis as per DIPP comments vide UO No. 12/53/2016-TSW/81 dated 28/06/2016 as under:			
1. Net weight of export product may be specified as 9150.7 Kgs. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 8332.5 Kgs. as 1.01 Kgs./Kg. content in export item. 3. Quantity of import item at Sl. No. 2 may be allowed as 1.015 Kgs./Kg. content in export item as claimed by the firm.			


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RA may take suitable consequential accordingly.

Case No.:16/7/81-ALC2/2016	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Approved
HQ File :01/81/050/00118/AM17/	RLA File :13/24/040/00052/AM16/	Lic.No/Date:1310048186 29.03.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/53/2016-TSW/82 dated 28/06/2016 as under:			
Taking clue from SION C-1581, Advance Authorisation may be ratified as under:			
1. Quantity of import item may be allowed as applied for i.e. 49054 Kgs. as 1.03 Kgs./Kg. content in the export item.			
RA may take suitable consequential accordingly.			

Case No.:17/7/81-ALC2/2016	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00119/AM17/	RLA File :05/23/040/00540/AM16/	Lic.No/Date:0510398068 30.03.2016	Defer Date: 09.08.2016
Decision : NC decided to send a deficiency letter to company as per DIPP UO No. 12/53/2016-TSW/83 dated 28/06/2016 as under:			
1. Net weight of each Cable 2. Material balancing viz. net content of each imported and indigenous input, for each cable. 3. Tabular statement giving total requirement of each raw material, export product wise.			
The case stands deferred to 09.08.2016.			

Case No.:11/7/81-ALC2/2016	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00113/AM17/	RLA File :11/24/040/00014/AM16/	Lic.No/Date:1110028198 04.04.2016	Defer Date: 09.08.2016
Decision : NC observed that case earlier referred to DHI relates to DIPP and same is being forwarded to DIPP for comments.			
The case stands deferred to 09.08.2016.			

Case No.:8/7/81-ALC2/2016	Party Name:ANVIL CABLES PVT. LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0210206596	Defer Date:

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:01/81/050/00110/AM17/	:02/24/040/00003/AM17/	06.04.2016	09.08.2016
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Decision : NC decided to send a deficiency letter to firm as per DIPP UO No. 12/53/2016-TSW/85 dated 28/06/2016 as under:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input per KM of export product.
5. Wastage claimed on each import items, if any.
6. Total requirement of each raw material, export product wise, in a tabular form

The case stands deferred to 09.08.2016.

86	Case No.:43/7/81-ALC2/2016	Party Name:VILAS TRANSCORE LTD	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00145/AM17/	RLA File :34/24/040/00005/AM17/	Lic.No/Date:3410042050 08.04.2016	Defer Date: 09.08.2016
Decision : NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.				

87	Case No.:38/7/81-ALC2/2016	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:7/81- ALC2/2016 28.06.2016	Approved
	HQ File :01/81/050/00140/AM17/	RLA File :05/24/040/00490/AM16/	Lic.No/Date:0510398234 19.04.2016	
Decision: NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/53/2016-TSW/87 dated 28/06/2016 as under: Taking clue from SION C-1, Advance Authorization may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5050 Kgs. as 1.01 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.				

88	Case No.:39/7/81-ALC2/2016	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:7/81- ALC2/2016 28.06.2016	Approved
	HQ File :01/81/050/00141/AM17/	RLA File :05/24/040/00529/AM16/	Lic.No/Date:0510398235 19.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO				

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No. 12/53/2016-TSW/88 dated 28/06/2016 as under:

Taking clue from SION C-1, Advance Authorization may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 30300 Kgs. as 1.01 Kgs./Kg. content in the export product.

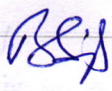
RA may take suitable consequential action accordingly.

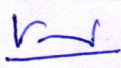
Case No.:40/7/81-ALC2/2016	Party Name:SWIFTMET WIRE & RESIN PVT. LTD	Meet No/Date:7/81-ALC2/2016 28.06.2016	Approved
HQ File :01/81/050/00142/AM17/	RLA File :05/24/040/00599/AM16/	Lic.No/Date:0510398236 19.04.2016	
89 Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/53/2016-TSW/89 dated 28/06/2016 as under: Taking clue from SION C-1, Advance Authorization may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 30300 Kgs. as 1.01 Kgs./Kg. content in the export product. RA may take suitable consequential action accordingly.			

Case No.:52/7/81-ALC2/2016	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Closed
HQ File :01/81/050/00154/AM17/	RLA File :03/95/040/00028/AM17/	Lic.No/Date:0310804076 21.04.2016	
90 Decision : RA, Mumbai vide letter No. 03/95/040/00028/AM17/267 dated 21.04.2016 has informed that AA in above case has been issued on Net to Net Basis with accountability clause. Based on the RA information, NC decided to close the case. RA may take suitable consequential action accordingly.			

Case No.:53/7/81-ALC2/2016	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Closed
HQ File :01/81/050/00155/AM17/	RLA File :03/95/040/00030/AM17/	Lic.No/Date:0310804074 21.04.2016	
91 Decision : RA, Mumbai vide their 03/95/040/00030/AM17/267 dated 21.04.2016 has informed that AA in above case has been issued on Net to Net Basis with accountability clause. Based on the RA information, NC decided to close the case. RA may take suitable consequential action accordingly.			

92	Case No.:47/7/81-ALC2/2016	Party Name:BONLON STEELS PVT.LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Approved
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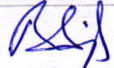

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HQ File :01/81/050/00149/AM17/	RLA File :05/23/040/00020/AM17/	Lic.No/Date:0510398286 25.04.2016	
Decision : NC decided to ratify the norms for the above AA as per DIPP comments vide UO No. 12/53/2016-TSW/92 dated 28/06/2016 as under:			
1 Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for, as per Engineering Table No. 5. 2 Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for taking clue from Engineering Table No. 5. 3 Quantities of import items at Sl. No. 13 to 20 may be allowed as applied for, as per Engineering Table No. 5. 4 Quantity of import item at Sl. No. 21 may be allowed as 2773.68 Kgs. as per Engineering Table 5. 5 Quantities of import items at Sl. No. 22 to 26 may be allowed as applied for, as per Engineering Table No. 5.			
RA may take suitable consequential action accordingly.			

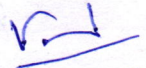
Case No.:12/7/81-ALC2/2016	Party Name:DIAMOND ENGINEERING (CHENNAI) PVT LTD	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00114/AM17/	RLA File :04/24/040/00016/AM17/	Lic.No/Date:0410161846 26.04.2016	Defer Date: 09.08.2016
93	Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under:		
	Information in respect of S.No. 1, 3, 4, 5, & 11 of Standard Deficiency Letter - Export Product wise.		
	The case stands deferred to 09.08.2016.		

Case No.:44/7/81-ALC2/2016	Party Name:COATEC INDIA	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00146/AM17/	RLA File :22/24/040/00001/AM17/	Lic.No/Date:2210015475 29.04.2016	Defer Date: 09.08.2016
94	Decision : NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.		
	The case stands deferred to 09.08.2016.		

Case No.:22/7/81-ALC2/2016	Party Name:MONTEX GLASS FIBRE IND PVT LTD	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00124/AM17/	RLA File :03/95/040/00081/AM17/	Lic.No/Date:0310804341 02.05.2016	Defer Date: 09.08.2016
95	Decision : NC observed that case was referred to DIPP for comments. NC decided to wait for		


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their comments and defer the case.

The case stands deferred to 09.08.2016.

96	Case No.:45/7/81-ALC2/2016	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Closed
	HQ File :01/81/050/00147/AM17/	RLA File :05/24/040/00043/AM17/	Lic.No/Date:0510398347 02.05.2016	
Decision : CLA, Delhi vide letter 05/24/40/040/AM17/ZALC-II/CLA dated 13.05.2016 has informed that AA in above case has been issued under para 4.12 of Hand Book Vol.I. Based on the RA information, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

97	Case No.:46/7/81-ALC2/2016	Party Name:SUNDER IMPEX,PVT. LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Closed
	HQ File :01/81/050/00148/AM17/	RLA File :05/24/040/00040/AM17/	Lic.No/Date:0510398346 02.05.2016	
Decision : CLA, Delhi vide letter 05/24/40/040/AM17/ZALC-II/CLA dated 13.05.2016 has informed that AA in above case has been issued under para 4.12 of Hand Book Vol.I. Based on the RA information, NC decided to close the case.				
RA may take suitable consequential action accordingly.				

98	Case No.:32/7/81-ALC2/2016	Party Name:SAM ALLOYS PVT.LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00134/AM17/	RLA File :03/95/040/00078/AM17/	Lic.No/Date:0310804499 09.05.2016	Defer Date: 09.08.2016
Decision : NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

99	Case No.:42/7/81-ALC2/2016	Party Name:TEMPEL PRECISION METAL PRODUCTS INDIA PVT. LTD.,	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00144/AM17/	RLA File :04/24/040/00021/AM17/	Lic.No/Date:0410161881 09.05.2016	Defer Date: 09.08.2016
Decision : NC decided to send a deficiency letter to firm to as per DIPP UO No. 12/53/2016-TSW/99 dated 28.06.2016 as under:				
1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format in respect of export items at Sl. No. 35 to 38.				

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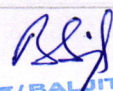
The case stands deferred to 09.08.2016.

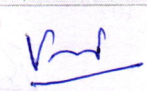
Case No.:62/7/81-ALC2/2016	Party Name:A-1 FENCE PRODUCTS CO.PVT.LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Approved
HQ File :01/81/050/00164/AM17/	RLA File :03/94/040/00068/AM17/	Lic.No/Date:0310804464 09.05.2016	
Decision : NC decided to ratify the norms for the above AA on Repeat Basis as per firm's Advance Authorization No. 0310759039 dated 25.11.2013 ratified in Norms Committee Meeting dated 30/12/2014 as per DIPP comments vide UO No. 12/53/2016-TSW/100 dated 28/06/2016 as under: 1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No.1 & 2. 2. Quantity of import item at Sl. No. 1 may be allowed as 1.252 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap as claimed by the firm. 3. Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs./Kg. content in the export item as claimed by the firm. RA may take suitable consequential action accordingly.			

Case No.:55/7/81-ALC2/2016	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00157/AM17/	RLA File :03/95/040/01004/AM16/	Lic.No/Date:0310804541 10.05.2016	Defer Date: 09.08.2016
Decision : NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

Case No.:21/7/81-ALC2/2016	Party Name:METAL PORT.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00123/AM17/	RLA File :03/95/040/00079/AM17/	Lic.No/Date:0310804562 11.05.2016	Defer Date: 09.08.2016
Decision : NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case. The case stands deferred to 09.08.2016.			

Case No.:24/7/81-ALC2/2016	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00126/AM17/	RLA File :03/95/040/00074/AM17/	Lic.No/Date:0310804637 12.05.2016	Defer Date: 09.08.2016


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Decision : NC observed that case was referred to MoS for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 09.08.2016.

Case No.:30/7/81-ALC2/2016	Party Name:RAAJRATNA ELECTRODES PVT.LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Approved
HQ File :01/81/050/00132/AM17/	RLA File :08/24/040/00063/AM17/	Lic.No/Date:0810137907 13.05.2016	

Decision : NC decided to **ratify** the norms for the above AA as per DIPP comments vide UO 104 No. 12/53/2016-TSW/104 dated 28/06/2016 as under:

1. Description of import item may be modified as "Hot Rolled Alloyed Steel Wire Rods of relevant grade" and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product.

RA may take suitable consequential action accordingly.

Case No.:31/7/81-ALC2/2016	Party Name:REEP INDUSTRIES PVT.LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00133/AM17/	RLA File :04/24/040/00036/AM17/	Lic.No/Date:0410161945 19.05.2016	Defer Date: 09.08.2016

Decision : NC decided to send a letter to firm to submit information as per ,advise of the representative of DIPP as under:

Information in respect of S.No. 3, 4, 5, & 11 of Standard Deficiency Letter - Export Product wise.

The case stands deferred to 09.08.2016.

Case No.:56/7/81-ALC2/2016	Party Name:S D C EXPORTS	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00158/AM17/	RLA File :03/95/040/00015/AM17/	Lic.No/Date:0310804826 19.05.2016	Defer Date: 09.08.2016

Decision : NC decided to send a letter to firm to submit information as per advise of the representative of DIPP as under:

Information in respect of S.No. 11 & 11A of Standard Deficiency Letter - Export Product wise.

The case stands deferred to 09.08.2016.

107 Case No.:57/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81-ALC2/2016	Status: Deferred
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		28.06.2016	
HQ File :01/81/050/00159/AM17/	RLA File :03/95/040/00117/AM17/	Lic.No/Date:0310804845 19.05.2016	Defer Date: 09.08.2016
Decision : NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 09.08.2016.			

Case No.:58/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81- ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00160/AM17/	RLA File :03/95/040/00055/AM17/	Lic.No/Date:0310804888 20.05.2016	Defer Date: 09.08.2016
Decision : NC decided to send a letter to firm to submit information as per DIPP UO No.12/53/2016-TSW/108 dated 28.06.2016 as under:			
108	1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form		
The case stands deferred to 09.08.2016.			

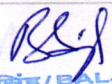
Case No.: 59/7/81-ALC2/2016	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
HQ File :01/81/050/00161/AM17/	RLA File :03/95/040/00022/AM17/	Lic.No/Date:0310804887 20.05.2016	Defer Date: 09.08.2016

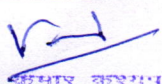
Decision : NC decided to send a letter to firm to submit information as per DIPP UO No.12/53/2016-TSW/109 dated 28.06.2016 as under:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form.

The case stands deferred to 09.08.2016.

110	Case No.: 60/7/81-ALC2/2016	Party Name:POLYCAB WIRES	Meet No/Date:7/81-	Status:
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	PVT.LTD.	ALC2/2016 28.06.2016	Deferred
HQ File :01/81/050/00162/AM17/	RLA File :03/95/040/00082/AM17/	Lic.No/Date:0310804886 20.05.2016	Defer Date: 09.08.2016
Decision: NC observed that case was referred to DIPP for comments. NC decided to wait for their comments and defer the case.			
The case stands deferred to 09.08.2016.			

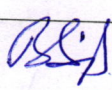
111	Case No.:49/7/81-ALC2/2016	Party Name:SHRENIK INDUSTRIES PVT. LTD.	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00151/AM17/	RLA File :31/82/040/00037/AM17/	Lic.No/Date:3110066160 26.05.2016	Defer Date: 09.08.2016
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

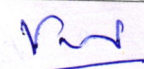
112	Case No.:51/7/81-ALC2/2016	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00153/AM17/	RLA File :10/24/040/00014/AM17/	Lic.No/Date:1010059496 31.05.2016	Defer Date: 09.08.2016
Decision: NC observed that case was referred to DeitY for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

113	Case No.:48/7/81-ALC2/2016	Party Name:FUJIKURA AUTOMOTIVE INDIA PRIVATE LIMITED	Meet No/Date:7/81-ALC2/2016 28.06.2016	Status: Deferred
	HQ File :01/81/050/00150/AM17/	RLA File :31/83/040/00022/AM17/	Lic.No/Date:3110066168 01.06.2016	Defer Date: 09.08.2016
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.				
The case stands deferred to 09.08.2016.				

Offline Agenda Meeting No. 07/81 dated 28.06.2016

Case No. AR-203	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 07/81	F.No.01/81/162/0043/AM'14/DES-II
Dated:- 28.06.2016	RA File No.1/02/2010:EOU:CSEZ/
Subject:	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore


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	for fixation of scrap/wastage norms.
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-204	M/s. McCom Industries (India) Private Limited
Meeting No. 07/81	File No. 01/81/50/00447/AM14/DES.II
Dated:- 28.06.2016	RA File No. 03/95/040/00616/AM14
Subject:	Request for ratification of norms in respect of Advance Authorization No. 0310756576 dated 01.11.2013.
Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-205	M/s. Narayan Powertech Pvt. Limited
Meeting No. 07/81	File No. 01/81/050/971/AM07/DES.II
Dated:- 28.06.2016	RA File No. 34/24/040/00179/AM07
Subject:	Modification of fixed norms in respect of Advance Authorization No. 3410017503 dated 28.11.2006
Decision: NC observed that case was referred to DHI for comments. DHI informed that deficiency letter sent to firm. However, no reply received till date. NC decided to send a reminder to firm and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-206	M/s. Leitwind Shriram Manufacturing Limited
Meeting No. 07/81	File No. 01/81/50/227/AM14/DES.II
Dated:- 28.06.2016	RA File No. 04/24/040/00069/AM14
Subject:	Ratification of norms in respect of Advance Authorization No. 0410147963 dated 15.07.2013
Decision: NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-207	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 07/81	File No. 01/81/50/271/AM10/
Dated:- 28.06.2016	RA File No. 05/23/040/00058/AM10
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510251101 dated 16.10.2009.
Decision: NC observed that case was earlier referred to DHI. DHI informed that case relates to MSME. NC decided to send the application to MSME and defer the case.	
The case stands deferred to 09.08.2016.	


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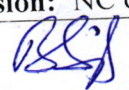
Case No. AR-208	M/s. Sumi Motherson Innovative Engineering Limited
Meeting No. 07/81	File No. 01/81/050/00376/AM11/
Dated:- 28.06.2016	RA File No. 05/24/040/00460/AM10/
Subject:	Fixation of norms in respect of Advance Authorization No. 0510258719 dated 17.02.2010.
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-209	M/s. MPP Technologies Private Limited
Meeting No. 07/81	File No. 01/81/050/00464/AM11/
Dated:- 28.06.2016	RA File No. 07/24/040/00268/AM11/
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0710074776 dated 12.10.2010.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-210	M/s. Trafomec India Magnetics Private Limited
Meeting No. 07/81	HQ File No.: 01/81/050/00270/AM13/
Dated:- 28.06.2016	RA File No.: 07/24/040/00216/AM13/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710090674 dated 11.09.2012.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-211	M/s. Trafomec India Magnetics Private Limited
Meeting No. 07/81	HQ File No.: 01/81/050/00325/AM12/
Dated:- 28.06.2016	RA File No.: 07/24/040/00258/AM12/
Subject:	Fixation of norms in respect of Advance Authorization No. 0710083779 dated 08.11.2011.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-212	M/s. LM Wind Power Blades (India) Private Limited
Meeting No. 07/81	HQ File No.: 01/81/050/00473/AM15/
Dated:- 28.06.2016	RA File No.: 07/24/040/00250/AM15/
Subject:	Modification/amendment of ratified norms in respect of advance authorization no. 0710106866 dated 20.10.2014.
Decision: NC observed that comments of C&PC received in the above case are not satisfactory	


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for ratification of the norms and needs further examination.

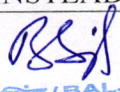
The case stands deferred to 09.08.2016.

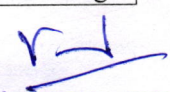
Case No. AR-213	M/s. Crompton Greaves Limited
Meeting No. 07/81	HQ File No.: 01/81/050/00505/AM15/
Dated:- 28.06.2016	RA File No.: 03/94/040/00268/AM15/
Subject:	Fixation of norms in respect of Advance Authorization No. Advance Authorisation No. 0310789692 dated 26.09.2014.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-214	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 07/81	F.No.01/81/061/00001/AM16/DES-II/
Dated:- 28.06.2016	KASEZ File No.37/24/040/0006/AM16/
Subject:	Fixation of norms in respect of advance authorization no. 3710002621 dated 13.01.2016 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision: NC observed that MoS deficiency letter sent on 04.05.2016 followed with a reminder dated 13.06.2016. NC decided to wait for the reply and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-215	M/s. Gallantt Metal Limited, Gandhidham, Kutch, Gujarat
Meeting No. 07/81	F.No.01/81/061/00002/AM16/DES-II/
Dated:- 28.06.2016	KASEZ File No.37/24/040/0007/AM16/
Subject:	Fixation of norms in respect of advance authorization no. 3710002622 dated 13.01.2016 for import of non alloy steel scrap and export of non alloy steel bar/MS bar.
Decision: NC observed that MoS deficiency letter sent on 04.05.2016 followed with a reminder dated 13.06.2016. NC decided to wait for the reply and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-216	M/s. Asiatic Electrical & Switchgear Private Limited
Meeting No. 07/81	File No. 01/81/50/164/AM09/
Dated:- 28.06.2016	RA File No. 05/24/040/00183/AM09
Subject:	Modification/Amendment of ratified norms in respect of Advance Authorization No. 0510308162 dated 16.11.2011.
Decision: NC decided to amend the norms for the above AA as per MSME comments dated 09.06.2016 as under:	
S.No. 3 to 6 may be allowed on net to net basis with NIL wastage and accountability clause INSTEAD OF S. No. 3 to 5 may be allowed on net to net basis with NIL wastage	


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and accountability clause.

Rest all the conditions remain the same.

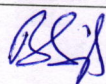
RA may take suitable consequential action accordingly.

Case No. AR-217	M/s. Crompton Greaves Limited
Meeting No. 07/81	HQ File No. 01/81/050/000503/AM15/DES-II
Dated:- 28.06.2016	RA File No. 03/94/040/00378/AM15
Subject:	Fixation of norms in respect of advance authorization no. 0310789833 dated 30.09.2014.
Decision: U NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-218	M/s. Crompton Greaves Limited
Meeting No. 07/81	HQ File No. 01/81/050/00048/AM15/DES-II
Dated:- 28.06.2016	RA File No. 03/94/040/00292/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310767760 dated 24.01.2014.
Decision: NC observed that DHI deficiency letter sent to firm 14.06.2016. NC decided to wait for the reply of the company and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-219	M/s. Crompton Greaves Limited
Meeting No. 07/81	HQ File No. 01/81/050/00066/AM15/DES-II
Dated:- 28.06.2016	RA File No. 03/94/040/00391/AM14/
Subject:	Modification of fixed norms in respect of advance authorization no. 0310766731 dated 17.01.2014.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-220	M/s. Delphi Connection Systems Private Limited
Meeting No. 07/81	F. No. 01/81/050/00103/AM16
Dated:- 28.06.2016	RA File No. 10/24/040/00135/AM15
Subject:	Fixation of norms in respect of advance authorization no. 1010059079 dated 25.03.2015.
Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	


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Case No. AR-221	M/s. Elgi Rubber Company Limited, Coimbatore
Meeting No. 07/81	HQ File No. 01/81/171/00613/AM16/DES-II
Dated:- 28.06.2016	MEPZ SEZ & HEOUs File No. A/2008/041/EOU/TN
Subject:	Fixation of wastage norms for 100% EOU in respect of M/s. Elgi Rubber Company Limited, Coimbatore.
Decision: NC observed that DIPP deficiency letter sent to firm 14.06.2016. NC decided to wait for the reply of the company and defer the case.	
The case stands deferred to 09.08.2016.	

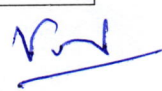
Case No. AR-222	M/s. FCI OEN Connectors Limited
Meeting No. 07/81	File No. 01/81/050/00421/AM15/
Dated:- 28.06.2016	RA File No. 10/24/040/00058/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010058810 dated 26.09.2014.
Decision: NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-223	M/s. FCI OEN Connectors Limited
Meeting No. 07/81	File No. 01/81/050/00154/AM16/
Dated:- 28.06.2016	RA File No. 10/24/040/00140/AM15/
Subject:	Fixation of norms in respect of advance authorization no. 1010059108 dated 13.04.2015.
Decision: NC observed that the reply of the firm has been referred to DeitY for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-224	M/s. Industrial Metal Powders (India) Pvt. Limited
Meeting No. 07/81	HQ File No. 01/81/050/00301/AM11/ /DES-II
Dated:- 28.06.2016	RA File No. 31/24/040/00136/AM11/
Subject:	Modification of fixed norms in respect of advance authorization no. 3110044907 dated 06.10.2010.
Decision: NC observed that complete details /facts of the case still not available for decision in the instant case. NC decided to reexamine the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-225	M/s. S.K. Industries
Meeting No. 07/81	F. No. 01/81/162/15/AM16/DES-II
Dated:- 28.06.2016	KASEZ File No. KASEZ/100%EOU/II/48/95-96/Vol.II/
Subject:	Modification/amendment of ratified norms in respect of 100% EOU.
Decision: NC observed that Regional MSME has been requested for the site inspection and submission of report. NC decided to wait for the inspection report and defer the case.	


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The case stands deferred to 09.08.2016.

Case No. AR-226	M/s. Vautid-Shah Hardface Pvt. Ltd.
Meeting No. 07/81	F. No. 01/81/50/122/AM14/DES-II
Dated:- 28.06.2016	RA File No.03/95/040/01029/AM13
Subject:	Modification/amendment of norms in respect of advance authorization no. 0310732920 dated 30.04.2013.

Decision: NC observed that DIPP deficiency letter sent to firm 14.06.2016. NC decided to wait for the reply of the company and defer the case.

The case stands deferred to 09.08.2016.

Case No. AR-227	M/s. Viney Corporation Private Limited
Meeting No. 07/81	F. No. 01/81/050/00016/AM15
Dated:- 28.06.2016	RA File No. 05/24/040/00337/AM14
Subject:	Modification/amendment of norms in respect of advance authorization no. 0510378011 dated 03.02.2014

Decision: NC observed that case was referred to C&PC for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 09.08.2016.

Case No. AR-228	M/s. Voestalpine VAE VKN India Private Limited (Formerly M/s. VAE VKN Industries Private Limited.
Meeting No. 07/81	F. No. 01/81/050/239/AM15 /DES-II
Dated:- 28.06.2016	RA File No. 05/24/040/00108/AM15
Subject:	Modification/amendment of ratified norms in respect of Advance Authorization No. 0510388531 dated 10.06.2014.

Decision: NC observed that the reply of the firm has been referred to DHI for comments. NC decided to wait for their comments and defer the case.

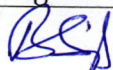
The case stands deferred to 09.08.2016.

Case No. AR-229	M/s. Jayesh Industries Limited
Meeting No. 07/81	File No. 01/82/050/01016/AM04/
Dated:- 28.06.2016	RA File No. 03/24/040/01754/AM04/
Subject:	Ratification of norms in respect of Advance Authorization No. 0310239140 dated 02.12.2003.

Decision: NC observed that case was referred to MSME for comments. NC decided to wait for their comments and defer the case.

The case stands deferred to 09.08.2016.

Case No. AR-230	M/s. Manaksia Coated Metals and Industries Limited
Meeting No. 07/81	F.No. 01/81/050/00044/AM16/DES-II/


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 Mandoli Bhawan, New Delhi

Dated:- 28.06.2016	RA File No. 02/24/040/00222/AM15/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 0210205598 dated 24.02.2015.
Decision: NC observed that case was referred to MoS for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-231	M/s. Texmaco Rail & Engineering Limited
Meeting No. 07/81	F. No. 01/81/050/00125/AM15/DES.II/
Dated:- 28.06.2016	RA File No. 02/24/040/00138/AM14/
Subject:	Ratification of norms in respect advance authorization no. 0210196856 dated 26.11.2013.
Decision: NC observed that case was referred to DHI for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Case No. AR-232	M/s. Williams Controls India Private Limited
Meeting No. 07/81	HQ File No.: 01/81/050/00420/AM14/DES.II/
Dated:- 28.06.2016	RA File No.: 31/82/040/00186/AM14/
Subject:	Modification/amendment in fixed norms in respect of advance authorization no. 3110061138 dated 22.11.2013.
Decision: NC observed that case was referred to DeitY for comments. NC decided to wait for their comments and defer the case.	
The case stands deferred to 09.08.2016.	

Date:20.07.2016
Place: New Delhi

(Baljit Singh)
Deputy Director General Foreign Trade

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(Vinod Kumar Kashyap)
Foreign Trade Development Officer

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28-06-2016

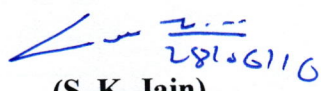
Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 28/06/2016 - Case No. 26/7/81 (M/s Sunder Impex Pvt Limited)
(Advance Authorization No. 0510391636 dated 17.10.2014)

Advance Authorisation may be ratified as under on repeat basis :

1. Words "containing 21.93 MT of C.R. Stainless Steel Grade 410-2B" may be suffixed with the description of export item at Sl. No. 1.
2. Words "containing 54.386 MT of C.R. Stainless Steel Grade 210-2B" may be suffixed with the description of export item at Sl. No. 2.
3. Words "of relevant grade & thickness" may be suffixed with the description of import items at Sl. No. 1 & 2 and their quantities may be allowed as 24.123 MT & 59.825 MT respectively as 1.10 Kgs./Kg. content in the export items at Sl. No. 1 & 2 respectively.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/21 dated 28/06/2016


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Department of Industrial Policy & Promotion
(TSW)

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28-06-2016

NC Meeting dated 28/06/2016 - Case No. 8/23/81 (M/s Ratnamani Metals & Tubes Limited) (Advance Authorization No. 0810135077 dated 22.04.2015)

Advance Authorization may be ratified as under :

1. 3LPE/3LPP Coating thickness in export items at Sl. No. 1 & 2 may be specified as 2.5 mm.
2. Net weights of export items at Sl. No. 1 & 2 may be modified as 3136.1 MT & 1610.30 MT respectively.
3. Words " of relevant grade & thickness 7.10 mm to 8.40 mm" may be suffixed with the description of Import item at Sl. No. 1 and its quantity may be allowed as 3125.3 MT as 1.05 Kgs./Kg. content in the export item at Sl. No 1 as per SION C-1290.
4. Words " of relevant grade & thickness 8.70 mm & 9.50 mm" may be suffixed with the description of Import item at Sl. No. 7 and its quantity may be allowed as 1614.7 MT as 1.05 Kgs./Kg. content in the export item at Sl. No 2 as per SION C-1290.
5. Quantities of import item at Sl. No. 2 & 8 may be allowed as 6030.4 Kgs. & 2738.6 Kgs. respectively taking clue from SION C-1290.
6. Quantities of import item at Sl. No. 3 to 6 & 9 to 12 may be allowed as applied for taking clue from SION C-1290.
7. Words " of relevant grade & thickness 9.50 mm" may be suffixed with the description of Import item at Sl. No. 13 and its quantity may be allowed as 7.733 MT as 1.05 Kgs./Kg. content in the export item at Sl. No 3 as per SION C-593.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/34 dated 28/06/2016


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Uttar Pradesh Government, New Delhi

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28-06-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 28/06/2016 - Case No. 37/8/81 (M/s L & T Hydrocarbon Engineering Limited) (Advance Authorization No. 0310795786 dated 08.05.2015)

Reply submitted by the firm vide their letter No. LIC:LUT: 1126:TM dated 14.05.2016 has been perused which is not proper and they may be asked to submit the following information:

1. Net weights and quantities of import items In Annexure-A do not match with details given in Annexure-B & Annexure-C and the same may be clarified. For example, total length of pipes (Import Items at Sl. No. 1 & 2) in Annexure-A has been indicated as 2525 Meters as against 1634.7 meters in Annexure-B & Annexure-C.
2. Cement lining thicknesses in coated pipes (Risers).
3. Weight of Iron Ore and other indigenous inputs have not been taken in the weight of export product in Annexure-A and the export weight may be corrected after inclusion of weight of all inputs in export product.
4. Detailed calculations/basis for the quantities of import items at Sl. No. 5 to 10, supported by coating/lining thicknesses and coating/lining areas i.e. coating/lining volumes and density, in the export product.
5. Detailed calculations/basis for the quantities of import items at Sl. No 3, 11 & 12.
6. Size of one roll for import item at Sl. No. 11.

Norms committee may take a view

28.6.16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/35 dated 28/06/2016

RS

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VK

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Ref: AA No 910062433 Toshiba Transmission Hyderabad.

The applicant has pointed out an anomaly in the existing SION as in column 3 below:

SION As published	Rating of Aluminium Transformer	3Ph wound Input Aluminium Rods @ Kgs/KVA	Recommendation to remove the anomaly
C-325	Upto 100KVA	1.12	1.12
C-324	100 to 400KVA	0.66	0.88
C-335	400 to 1600KVA	0.88	0.66

To maintain consistency, it is recommended to interchange the norms as per column no 4 above, Accordingly, The quantities of inputs may be allowed as per column 4 or as applied for whichever is lower.

Following minor change in the description of inputs are also supported ;

Electrical insulation Kraft paper in place of Phenolic resin bonded paper
Press board in place of Pre-compressed Press board.
Aluminium wire rod/foil in place of Aluminium strips /bars.

This issues with the approval of JS(RKS)


(K.K.Tiwari)

Industrial Adviser

Dy DGFT (DES-II)

TSWB3/195/2015 TSWB



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Department of Industrial Policy & Promotion
(TSW)

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28-06-2016

NC Meeting dated 28/06/2016- Case No. 18/17/81 (M/s Jindal SAW Limited) (Advance Authorization No. 0510395537 dated 04.09.2015)

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Total coating/lining areas in export items supported by length and diameters of export items.
3. Thickness of 3LPP coating, Internal Epoxy & CWC lining & HSS coating in export items
4. Detailed calculations/basis for the quantities of import items at Sl. No. 2, 4 to 9, supported by coating/lining thicknesses and coating/lining areas in the export products and wastages claimed at each stage of manufacture.
5. Detailed calculations/basis for the quantities of import items at Sl. No 10 to 17.

Norms committee may take a view

28-06-16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/46 dated 28/06/2016


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Udyog Bhawan, New Delhi

Sir,

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28-06-2016

With reference to your email on the above mentioned subject, it is stated that Advance authorisation No.2210015342 dated 2.11.2015 was issued on "net to net" basis as per GN4 of engg. Product. Hence copy of application was not forwarded to H.Q.

Regards
Jai Pal
Asstt.DGFT
RA-Chandigarh

On 05/31/16 11:00 AM, Vinod Kumar Kashyap <nc2.dgft@nic.in> wrote:

To

The Jt. DGFT
Chandigarh.

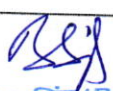
Sir,

With reference to the linked mail, it is informed that the application of the company is still awaited inspite of repeated reminders. It is once again requested to send two set of application with relevant documents at the earliest.

With warm regards,

(Vinod Kumar Kashyap)
Foreign Trade Development Officer,
DGFT,DES.II

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28-06-2016

Department of Industrial Policy & Promotion
(TSW)

NC Meeting dated 28/06/2016 - Case No. 34/7/81 (M/s Siechem Technologies Pvt. Limited)
(Advance Authorization No. 0410161266 dated 03.11.2015)

Advance Authorisation may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5261.7 Kgs. taking clue from Engineering Table 5.

Norms committee may take a view

28-06-16
(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/53 dated 28/06/2016


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(TSW)

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28-06-2016

NC Meeting dated 28/06/2016 - Case No. 6/7/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410161578 dated 03.02.2016)

Firm may be asked to submit the following details:

1. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format in respect of export items at Sl. No. 33 to 36.

Norms committee may take a view

28/6/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/62 dated 28/06/2016

B.S.

बलजीत सिंह/BALJIT SINGH
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(TSW)

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28-06-2016

NC Meeting dated 28/06/2016 - Case No. 23/7/81 (M/s National Wire Impex) (Advance Authorization No. 0310802847 dated 25.02.2016)

Taking clue from SION C-504, Advance Authorization may be ratified as under:

1. Description of import item may be modified as "HR Alloy Steel Wire Rod of relevant grade (size 5.5. mm to 8.00mm) and its quantity may be allowed as 154500 Kgs. as 1.03 Kgs./Kg. content in the export product.

Norms committee may take a view

28/06/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/73 dated 28/06/2016


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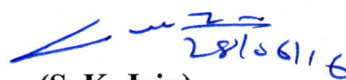
78
28-06-2016

NC Meeting dated 28/06/2016 - Case No. 37/7/81 (M/s Supra Quality Exports (India) Pvt. Ltd.) (Advance Authorization No. 0310803265 dated 14.03.2016)

Advance Authorisation may be ratified as under on repeat basis:

1. Quantity of import item at Sl. No. 1 may be allowed as 187.07 Kgs. on net to net content basis in export product at Sl. No. 1, taking clue form SION C-228.
2. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 1590.078 Kgs. on net to net content basis in export product at Sl. No. 1.
3. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 221.75 Kgs. on net to net content basis in export product at Sl. No. 2, taking clue form SION C-228.
4. Quantity of import item at Sl. No. 4 may be allowed as applied for i.e. 1667.56 Kgs. on net to net content basis in export product at Sl. No. 2.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/78 dated 28/06/2016


बलजीत सिंह/BALJIT SINGH
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Department of Industrial Policy & Promotion
(TSW)

81
28-06-2016

NC Meeting dated 28/06/2016- Case No. 14/7/81 (M/s. ITP Electronics Private Limited)
(Advance Authorization No. 0510398058 dated 29.03.2016)

Advance Authorization may be ratified as under basis on repeat basis:

1. Net weight of export product may be specified as 9150.7 Kgs.
2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 8332.5 Kgs. as 1.01 Kgs./Kg. content in export item.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.015 Kgs./Kg. content in export item as claimed by the firm.

Norms Committee may take a view.

(S.K.Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/81 dated 28/06/2016


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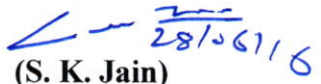
82
28-06-2016

NC Meeting dated 28/06/2016- Case No. 16/7/81 (M/s. JLC Electromet Private Limited)
(Advance Authorization No. 1310048186 dated 29.03.2016)

Taking clue from SION C-1581, Advance Authorisation may be ratified as under:

1. Quantity of import item may be allowed as applied for i.e. 49054 Kgs. as 1.03 Kgs./Kg. content in the export item.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/82 dated 28/06/2016


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(TSW)

83
28-06-2016

NC Meeting dated 28/06/2016 - Case No. 17/7/81(M/s KEI Industries Limited) (Advance Authorization No. 0510398068 dated 30.03.2016)

Firm may be asked to submit the following information:

1. Net weight of each Cable
2. Material balancing viz. net content of each imported and indigenous input, for each cable.
3. Tabular statement giving total requirement of each raw material, export product wise.

Norms committee may take a view

28/06/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/83 dated 28/06/2016


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28-06-2016

**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/06/2016 - Case No. 8/7/81 (M/s Anvil Cables Pvt. Limited) (Advance Authorization No. 0210206596 dated 06.04.2016)

Firm may be asked to submit the following information:

1. Voltage rating of cables.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable.
4. Material balancing viz. net content of each imported and indigenous input per KM of export product.
5. Wastage claimed on each import items, if any.
6. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view

28/06/16
(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/85 dated 28/06/2016

BSJ

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VK

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87
28-06-2016

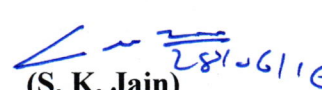
**Department of Industrial Policy & Promotion
(TSW)**

NC Meeting dated 28/06/2016 - Case No. 38/7/81 (M/s Swiftmet Wire & Resin Private Limited) (Advance Authorization No. 0510398234 dated 19.04.2016)

Taking clue from SION C-1, Advance Authorization may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 5050 Kgs. as 1.01 Kgs./Kg. content in the export product.

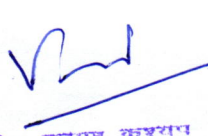
Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/87 dated 28/06/2016


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Department of Industrial Policy & Promotion
(TSW)

88
28-06-2016

NC Meeting dated 28/06/2016 - Case No. 39/7/81 (M/s Swiftmet Wire & Resin Private Limited) (Advance Authorization No. 0510398235 dated 19.04.2016)

Taking clue from SION C-1, Advance Authorization may be ratified as under:

1. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 30300 Kgs. as 1.01 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/88 dated 28/06/2016



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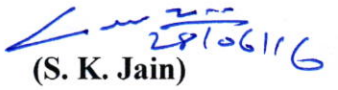
89
28-06-2016

NC Meeting dated 28/06/2016 - Case No. 40/7/81 (M/s Swiftmet Wire & Resin Private Limited) (Advance Authorization No. 0510398236 dated 19.04.2016)

Taking clue from SION C-1, Advance Authorization may be ratified as under:

2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 30300 Kgs. as 1.01 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/89 dated 28/06/2016


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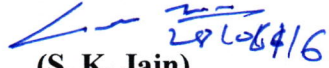
92
28-06-2016

NC Meeting dated 28/06/2016- Case No. 47/7/81 (M/s Bonlon Steels Pvt. Ltd.) (Advance Authorization No. 0510398286 dated 25.04.2016)

Advance Authorisation may be ratified as under:

- 1 Quantities of import items at Sl. No. 1 to 8 may be allowed as applied for, as per Engineering Table No. 5.
- 2 Quantities of import items at Sl. No. 9 to 12 may be allowed as applied for taking clue from Engineering Table No. 5.
- 3 Quantities of import items at Sl. No. 13 to 20 may be allowed as applied for, as per Engineering Table No. 5.
- 4 Quantity of import item at Sl. No. 21 may be allowed as 2773.68 Kgs. as per Engineering Table 5.
- 5 Quantities of import items at Sl. No. 22 to 26 may be allowed as applied for, as per Engineering Table No. 5.

Norms committee may take a view.


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/92 dated 28/06/2016


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(TSW)

99
28-06-2016

NC Meeting dated 28/06/2016 - Case No. 42/7/81 (M/s Tempel Precision Metal Products India Pvt. Limited) (Advance Authorization No. 0410161881 dated 09.05.2016)

Firm may be asked to submit the following details:

2. Information in respect of Sl. No. 3, 4, 5, 11 & 11A of Standard Deficiency Format in respect of export items at Sl. No. 35 to 38.

Norms committee may take a view

28/6/16

(S. K. Jain)

Development Officer

Norms Committee I

DIPP No. 12/53/2016-TSW/99 dated 28/06/2016

BJS

बलजीत सिंह/BALJIT SINGH
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VKS

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Udyog Bhawan, New Delhi

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(TSW)

100
28-06-2016

NC Meeting dated 28/06/2016 - Case No. 62/7/81 (M/s A-1 Fence Products Company Pvt. Limited) (Advance Authorization No. 0310804464 dated 09.05.2016)

Advance Authorisation may be ratified as under on repeat basis as per firm's Advance Authorization No. 0310759039 dated 25.11.2013 ratified in Norms Committee Meeting dated 30/12/2014:

1. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No.1 & 2.
2. Quantity of import item at Sl. No. 1 may be allowed as 1.252 Kgs./Kg. content in the export item after taking 1/3rd recovery from scrap as claimed by the firm.
3. Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs./Kg. content in the export item as claimed by the firm.

Norms committee may take a view

(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/100 dated 28/06/2016

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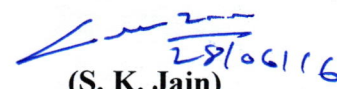
104
28-06-2016

NC Meeting dated 28/06/2016 - Case No. 30/7/81 (M/s Raajratna Electrodes Pvt. Ltd.)
(Advance Authorization No. 0810137907 dated 13.05.2016)

Advance Authorization may be ratified as under:

1. Description of import item may be modified as "Hot Rolled Alloyed Steel Wire Rods of relevant grade" and its quantity may be allowed as 1.02 Kgs./Kg. content in the export product.

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/104 dated 28/06/2016



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(TSW)

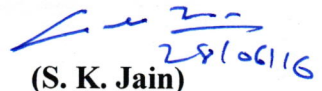
108
28-06-2016

NC Meeting dated 28/06/2016- Case No. 58/7/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310804888 dated 20.05.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)
Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/108 dated 28/06/2016


बलजीत सिंह/BALJIT SINGH
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
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विनोद कुमार कश्यप
VINOD KUMAR KASHYAP
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Department of Industrial Policy & Promotion
(TSW)

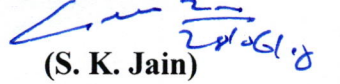
109
28-06-2016

NC Meeting dated 28/06/2016- Case No. 59/7/81 (M/s Polycab Wires Pvt. Limited)
(Advance Authorization No. 0310804887 dated 20.05.2016)

Firm may be asked to submit the following information:

1. Size of conductors in cables alongwith quantities of cables in Kms, conductor size wise.
2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet.
3. Net weight per KM of each Cable
4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
5. Total requirement of each raw material, export product wise, in a tabular form

Norms committee may take a view


(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/109 dated 28/06/2016



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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Subject: AA No 0510308162 dtd 16.11.11 of M/s Asiatic Electrical & Switchgear Ltd

Date: 06/09/16 04:12 PM

To: nc2.dgft@nic.in

From: Kanwalinder Sodhi <kanwalinder.sodhi@nic.in>

AR-216

28.06.2016

Sir

With reference to subject AA the following amendment is recommended:-

- Sno 3 to 6 may be allowed on net to net basis with NIL wastage and accountability clause INSTEAD OF Sno 3 to 5 may be allowed on net to net basis with NIL wastage and accountability clause.

Rest all the conditions remain the same.

The amendment is because of a typo error at the undersigned's end.

Regards

K.S.Sodhi

AD-ME

बलजीत सिंह/BALJIT SINGH
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**Department of Industrial Policy & Promotion
(TSW)**

**NC Meeting dated 28/06/2016- Case No. 15/7/81 (M/s Jindal SAW Limited) (Advance
Authorization No. 0510397408 dated 22.01.2016)**

Firm may be asked to submit the following information:

1. Information in respect of Sl. No. 4, 5 & 11 of Standard Deficiency Format, Export product wise.
2. Detailed calculations/basis for the quantities of import items at Sl. No. 1 & 7, supported by the calculations of their net weights in the export items at Sl. No. 1 & 2.
3. Justification for the import of all grades & thickness of steel coil/plates (import items at Sl. No. 1 & 7) when the wall thickness and grade of casing pipes (export items at Sl. No. 1 & 2) is known.

Norms committee may take a view


28/6/16

(S. K. Jain)

Development Officer

Norms Committee II

DIPP No. 12/53/2016-TSW/61 dated 28/06/2016



बलजीत सिंह/BALJIT SINGH
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